

(b) Yes, considering the urgency of the situation, Minister of State for External Affairs Gen (Retd.) V. K. Singh led the team of Ministry of External Affairs officials who went to Juba on-board Indian Air Force aircraft to bring back the Indian nationals on 14-15 July, 2016.

Indian's entry into SCO

2821. SHRI T. RATHINAVEL: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that a long drawn process lies ahead for India to complete its entry into the Shanghai Corporation Organisation (SCO);

(b) whether it is also a fact that India has sought fairly flexible multilateralism in its extended neighbourhood; and

(c) whether it is also a fact that India has signed a base document which is called the Memorandum of Obligations, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI M. J. AKBAR): (a) As per membership process put in place by SCO, countries aspiring to become members of SCO need to conclude with SCO a Memorandum of Obligations (MoO). India signed such MoO with SCO on 24 June, 2016. The MoO *inter alia* details obligations of India towards acceding to 35 (thirty-five) SCO documents/agreements as per timeline also indicated in MoO, spanning from November, 2016 till April, 2017.

(b) India pursues a relationship of friendliness and cooperation with all countries in the world, including its immediate and extended neighbourhood. These relations are developed on a bilateral basis as well as through existing regional mechanisms in our extended neighbourhood such as ASEAN, ARF, EAS, GCC and SCO.

(c) India signed the Memorandum of Obligations with the Shanghai Cooperation Organisation on June 24, 2016, at Tashkent, Uzbekistan.

States selected under "Housing for All" scheme

†2822. SHRI NARENDRA BUDANIA: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether some States have been selected under "Housing in All" scheme, if so, the details thereof;

(b) the number of houses to be constructed, State-wise and the marks in which the States and the cities or towns therein have been selected;

† Original notice of the question was received in Hindi.

(c) whether Government proposes to implement this scheme in all the cities and towns of the country, if so, by when and if not, the reasons therefor; and

(d) whether Government proposes to implement this scheme in the rural areas also, if so, by when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION (RAO INDERJIT SINGH): (a) to (c) As on 08.08.2016, 34 States have signed Memorandum of Agreement (MoA) with the Ministry for participating in the Pradhan Mantri Awas Yojana (Urban) (PMAY[U]) Mission. Under the PMAY (U) Scheme guidelines, all statutory towns as per Census 2011 and towns notified subsequently are eligible for coverage under the Mission. States/UTs also have flexibility to include in the Mission, the Planning area as notified with respect to the Statutory Town and which surrounds the concerned municipal area.

On receipt of proposals from the participating States, 2893 Cities have been approved in 32 States for inclusion under the Mission. A total of 1,147 projects for construction of 8,54,386 houses of Economically Weaker Section (EWS) Category in 825 Cities have been accepted for Central Assistance under the Mission.

State-wise details of EWS houses to be constructed out of 1,147 projects accepted for Central assistance under the Pradhan Mantri Awas Yojana (Urban) Mission are given in the Statement (*See* below).

(d) Ministry of Rural Development (MoRD) has the mandate to implement housing schemes in the rural area. MoRD has launched Pradhan Mantri Awas Yojana (Gramin) for providing houses in rural areas.

Statement

State/UT-wise details of cities included in Mission and projects proposals including number of houses to be constructed under PMAY (Urban)

[as on 5th August 2016]

(₹ in crore)

Sl. No.	Name of the State/ UT	Cities included in mission	Project Proposal Considered	Central Assistance involved	Central Assistance Released	Dwelling Units involved (EWS)
1	2	3	4	5	6	7
1.	Andaman and Nicobar Islands (UT)	1	-	-	-	-

1	2	3	4	5	6	7
2.	Andhra Pradesh	80	110	2,897.21	334.95	1,93,147
3.	Arunachal Pradesh	29	-	-	-	-
4.	Assam	88	-	-	-	-
5.	Bihar	140	142	775.35	181.30	51,690
6.	Chandigarh (UT)	-	-	-	-	-
7.	Chhattisgarh	36	26	300.41	76.02	20,027
8.	Dadra and Nagar Haveli (UT)	1	-	-	-	-
9.	Daman and Diu (UT)	2	-	-	-	-
10.	Delhi (UT)*	-	-	-	-	-
11.	Goa	-	-	-	-	-
12.	Gujarat	171	107	1,121.19	341.45	84,821
13.	Haryana	9	-	-	-	-
14.	Himachal Pradesh	54	17	28.71	6.46	1,914
15.	Jammu and Kashmir	25	4	10.25	1.34	683
16.	Jharkhand	38	38	303.59	121.43	20,239
17.	Karnataka	214	21	247.83	99.13	16,522
18.	Kerala	36	14	131.36	-	9,299
19.	Lakshadweep (UT)*	-	-	-	-	-
20.	Madhya Pradesh	150	45	644.12	252.22	43,393
21.	Maharashtra	142	32	1,606.33	-	1,07,874
22.	Manipur	28	-	-	-	-
23.	Meghalaya	10	-	-	-	-
24.	Mizoram	23	8	154.29	8.18	10,286
25.	Nagaland	23	-	-	-	-
26.	Odisha	112	47	500.87	33.29	35,391
27.	Puducherry (UT)	6	-	-	-	-
28.	Punjab	163	1	12.80	-	1,280
29.	Rajasthan	183	23	184.61	73.84	12,307
30.	Sikkim	8	-	-	-	-
31.	Tamil Nadu	191	219	667.49	181.35	44,499
32.	Telangana	68	144	1,207.22	398.66	80,481

1	2	3	4	5	6	7
33.	Tripura	20	20	643.44	-	42,896
34.	Uttar Pradesh	628	-	-	-	-
35.	Uttarakhand	89	21	41.36	13.76	2,757
36.	West Bengal	125	108	1,123.20	282.30	74,880
GRAND TOTAL		2,893	1,147	12,601.57	2,405.69	8,54,386

Note: Including proposal in the agenda for 10th CSMC.

*MoA not signed.

Social Rental Housing Scheme in urban areas for migrants

2823. DR. K. V. P. RAMACHANDRA RAO: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) whether Government proposes to provide rental housing in urban areas for migrants under Social Rental Housing Scheme; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION (RAO INDERJIT SINGH): (a) and (b) At present, the Ministry of Housing and Urban Poverty Alleviation does not have a scheme for providing rental housing in urban areas for migrants. However, the Ministry Housing and Urban Poverty Alleviation has drafted a National Urban Rental Housing Policy (NURHP), 2016 with a vision 'to create a vibrant, sustainable and inclusive rental housing market in India'. The Draft Policy conceives creation of adequate rental housing stock by promoting Social Rental Housing (SRH), with direct or indirect support from Government (State/UTs), with special focus on affordability of vulnerable groups and urban poor (Economical Weaker Sections and Lower Income Group as defined by Government of India from time to time).

Percentage of residents living in rented houses

2824. SHRI DEREK O'BRIEN: Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

(a) the percentage of residents in urban areas of this country who live in rented housing, year-wise and State-wise since 2012;

(b) whether a Government Task Force for Rental Housing 2013 recommended the inclusion of rental housing with Central Assistance Pradhan Mantri Awas Yojana (PMAY);